

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons)
Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
HDO TECHNOLOGIES LIMITED

RELEVANT PARTICULARS	
1	Name of Corporate Debtor HDO Technologies Limited
2	Date of Incorporation of Corporate Debtor 20/07/2006
3	Authority under which corporate Debtor is incorporated/Registered Registrar of Companies, Mumbai
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U72200MH2006PLC163187
5	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor Dorr-Oliver House, Link Road, Chakala, Andheri East Mumbai 400099
6	Insolvency Commencement Date in Respect of Corporate Debtor 28/04/2017, (As per order of NCLT dated 03/05/2017 in Company Petition no 720/2017)
7	Estimated Date of Closure of Insolvency Resolution Process 25/10/2017, (180 days from the Insolvency Commencement date)
8	Name, Address, Email address and the Registration Number of the interim Resolution Professional Mr. Amit Gupta A-701, Gundecha Symphony, Veera Desai Road, Near Country Club, Andheri West 400053 irp.hdotech@gmail.com IBBI/IPA-001/IP-P00016/2016-2017/10040
9	Last Date for Submission of Claims 19/05/2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s HDO Technologiess Limited** on **28/04/2017**.

The creditors of **M/s HDO Technologiess Limited**, are hereby called upon to submit a proof of their claims on or before **19/05/2017** to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/05/2017
Place: Mumbai

SD/-
Amit Gupta
Interim Resolution Professional